

OFFICE ORDER

In view of the guidelines in Writ Petition(s) criminal no. (s) 113 of 2018 titled as Afshan Pracha Vs. Union of India & ors., a fresh **Internal Complaints Committee** for Sexual Harassment of Women At Workplace (Prevention, Prohibition and Redressal) Act, 2013 comprising of the following Judicial Officer/official, is hereby **re-constituted** to entertain and examine the sexual harassment complaints received from the officials/employees of **Palwal Head Quarter**, on transfer of Dr. Kavita Kamboj, CJM-cum-Secretary, DLSA, Palwal vide Hon'ble High Court letter Endst. No. 340 Gaz.I/VI.M.46 dated 08.04.2019.

1.	Dr. Sunita Grover, Addl. District & Sessions Judge, Palwal.	Chairperson
2.	Ms. Reetu Yadav, Addl. Civil Judge (Sr.Divn.)-cum-PMJJB, Palwal.	Member
3.	Ms. Sangeeta, Stenographer Gr.II in the court of undersigned.	Member
4.	Sh. Surender Dagar, Advocate (Social Worker), District Court Complex, Palwal.	Member

All concerned be informed accordingly.

District & Sessions Judge
Palwal. ✓

Endst. No. 2167 Dated 24/4/2019

A Copy is forwarded to the Registrar General, Punjab & Haryana High Court, Chandigarh, for information, w.r.t his office letter No. 564 Spl.E.II/L.80 (a) dated 03.07.2018.

District & Sessions Judge
Palwal. ✓

✓ Endst. No. 2168 Dated 24/4/2019

Copy forwarded to the following for information & necessary action :-


1. All the Judicial Officers posted in Palwal Sessions Division, for information and further requested to circulate the same amongst all the subordinate employees posted in their respective courts and make them aware of the constitution of the above committee.
2. Dr. Sunita Grover, Addl. District & Sessions Judge, Palwal.
3. Ms. Reetu Yadav, Addl. Civil Judge (Sr. Divn.)-cum-PMJJB, Palwal

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In view of the guidelines in Writ Petition(s) criminal no. (s) 113 of 2018 titled as Afshan Pracha Vs. Union of India & ors., a fresh **Internal Complaints Committee** for Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal Act) 2013, comprising of the following Judicial Officer/officials, is hereby re-constituted to entertain and examine the sexual harassment complaints, received from the officials/employees of **Sub Division Hodal**, on transfer of Dr. Mohini, Civil Judge (Jr. Division), Hodal, vide Hon'ble High Court order bearing Endst. No. 188 Gaz.I/VI.M.46 dated 07.04.2021 :-

1.	Ms. Neha Gupta, Addl. Civil Judge (Sr. Divn.), Hodal.	Chairperson
2.	Shri Deepak Yadav, Civil Judge (Jr. Divn.), Hodal.	Member
3.	Smt. Urmila Rawat, Advocate, Hodal.	Member
4.	Smt. Rekha, Anganwari worker, ICDS Department, Village Sondhad, Tehsil Hodal.	Member


All concerned be informed accordingly.


District & Sessions Judge
Palwal.

Endst. No. 2445 Dated 20.05.2021

A Copy is forwarded to the Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh, for information, w.r.t. letter No. 564 Spl.E.II/L.80 (a) dated 03.07.2018.

Dated: 19.05.2021


District & Sessions Judge
Palwal.

✓ Endst. No. 2446-50 Dated 20.05.2021 / C.27/0.4

Copy forwarded to the following for information & necessary action :-

1. All the Judicial Officers posted in Palwal Sessions Division, for information and further requested to circulate the same amongst all the subordinate employees posted in their respective courts and make them aware of the constitution of the above committee.
2. Ms. Neha Gupta, Additional Civil Judge (Sr. Divn.), Hodal.
3. Shri Deepak Yadav, Civil Judge (Jr. Divn.), Hodal.
4. Smt. Urmila Rawat, Advocate, Hodal.
5. Smt. Rekha, Angan-wari worker, ICDS Department, Village Sondhad, Tehsil Hodal.


District & Sessions Judge
Palwal.

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In view of the guidelines in Writ Petition(s) criminal no. (s) 113 of 2018 titled as Afshan Pracha Vs. Union of India & ors., a fresh **Internal Complaints Committee** for Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal Act) 2013, comprising of the following Judicial Officer/officials, is hereby re-constituted to entertain and examine the sexual harassment complaints received from the officials/employees of **Sub Division Hathin**, on joining of Ms. Shatakshi, Civil Judge (Jr. Divn.), Hathin vide Hon'ble High Court letter Endst. No.188 Gaz.I/VI.M.46 dated 07.04.2021.

1.	Ms. Meenu, Addl. Civil Judge (Sr. Divn.), Hathin.	Chairperson
2.	Ms. Shatakshi, Civil Judge (Jr. Divn.), Hathin	Member
3.	Ms. Sunita, Lecturer (Hindi), Govt. Senior Secondary School (Girls), Hathin.	Member
4.	Ms. Rajni Rani, Advocate, Enrol. No. P/767/2014, Hathin.	Member

All concerned be informed accordingly.

Dated: 17.05.2021

[Signature]
District & Sessions Judge
Palwal.

Endst. No. 2362 Dated 18/05/2021

A Copy is forwarded to the Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh, for information, w.r.t. his office letter No. 564 Spl.E.II/L.80 (a) dated 03.07.2018.

Dated: 17.05.2021

[Signature]
District & Sessions Judge
Palwal.

Endst. No. 2363-67 Dated 18/05/2021 | C.27/0.4

Copy forwarded to the following for information & necessary action :-

1. All the Judicial Officers posted in Palwal Sessions Division, for information and further requested to circulate the same amongst all the subordinate employees posted in their respective courts and make them aware of the constitution of the above committee.
2. Ms. Meenu, Addl. Civil Judge (Sr. Divn.), Hathin.
3. Ms. Shatakshi, Civil Judge (Jr. Divn.), Hathin.
4. Ms. Sunita, Lecturer (Hindi), Govt. Senior Secondary School, Hathin.
5. Ms. Rajni Rani, Advocate, Enrol. No. P/767/2014, Hathin.

[Signature]
District & Sessions Judge
Palwal.